NATIONAL COMPANY LAW TRIBUNAL NEW DELHI BENCH NEW DELHI

C. P. NO. 30(ND)2016 CA. NO.

CORAM:

PRESENT: SH. R.VARDHARAJAN

HON'BLE MEMBER (J)

SMT. INA MALHOTRA HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.07.2016 AT 10.30 A.M

NAME OF THE COMPANY: M/s. Bhanvi Buildtech Pvt. Ltd. & Ors. V/s. M/s. JSS Buildcon Pvt. Ltd. & ors.

SECTION OF THE COMPANIES ACT: 397/398

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

Order

Learned counsel for the petitioner has pointed out that despite clear directions given vide order dated 04.03.2016, the respondents have failed to comply in furnishing the details of the 200 unsold flats.

- Learned counsel for the respondents prays one more week's time to file the same.
 He is directed to file a comprehensive statement of all the flats sold and the advances received against them. The respondents shall also furnish the details of the unsold flats in terms of the order dated 04.03.2016.
- Learned counsel for the petitioner prays that upon the filing of the details by the Respondents, he would like to file a rejoinder. Let the same be filed within one week thereafter.
- List the matter on 29.07.2016 at 10.30 a.m.

Sal L L.
(Ina Malhotra)
Member Judicial

(R. Varadharajan) Member Judicial